

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NUMBER 1269 OF 1999

Friday, this the 28th Day of February, 2003

Hon'ble Mr. Justice R. R. K. Trivedi, V.C.

P.V. Sharma,  
s/o Late Shri Raja Ram Sharma,  
Age-60 years, Ex-Vice Principal,  
Kendriya Vidhyalya, Ordnance Factory,  
Raipur-Dehradun,  
r/o Gali No.8, Quarter No.184,  
Phase No.III, Panditwari, Dehradun.

.....Applicant

(By Advocate : Shri H.C. Bhotia - Absent)

V E R S U S

1. The Ministry of Human Resources & Development  
Kendriya Vidhyalya Sangathan,  
Shastri Bhawan,  
New Delhi.

Through its secretary/Chairman.

2. The Kendriya Vidhyala Sangathan,  
Ministry of Human Resources & Development  
18, Institutional Area,  
Shaheed Jeet Singh Marg,  
New Delhi.  
Through its Commissioner.

3. Kendriya Vidhyalya,  
Ordnance Factory,  
Raipur - Dehradun (U.P.)  
through its Principal Shri B.S. Sajwan

4. Kendriya Vidhyalya No.5  
Mansarovar, Jaipur,  
Rajasthan,

Through its Principal Shri Ashok Kumar Gupta

5. Kendriya Vidhyalya Sangathan,  
Dehradun Region,  
Salawala, Hathibarkla,  
District - Dehradun (U.P.)

Through its Assistant Commissioner ....

...Respondents

(By Advocate : Shri N.P. Singh)



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O R D E R

By this application, applicant has prayed for multiple relief of general Nature directing the respondents to improve the procedure for paying retiral benefits so that the delay may be avoided. Applicant has also prayed for direction to respondents to pay his pension in accordance with Rules.

2. Applicant was serving as Vice-Principal in Kendriya Vidhyalya, Ordnance Factory ~~Department~~, Raipur, Dehradun. He retired from service on 31.10.1998. Shri N.P. Singh, learned counsel for the respondents, has placed before me the Counter Affidavit. In para-6 whereof it has been stated that the applicant has already been paid retiral benefits vide sanctioned order dated 13.07.1999. A co-py of the letter has been filed as Annexure CA-I. Applicant has paid already been gratuity amounting to Rs.2,18,60/- as clear from letter dated 13.07.1999. It is submitted by counsel for the respondents that no dues are left, the applicant's pension has ~~already~~ <sup>also</sup> been fixed. Rejoinder has not filed by the applicant controverting the aforesaid averments.

3. In the circumstances, retiral benefit has been paid to applicant. This O.A. has been rendered ~~as~~ infractuous. The O.A. is dismissed as infractuous. No order as to costs.

  
Vice-Chairman

shukla/-